

Collections are made by approved Committees and collecting agencies comprising of persons of all parties, including Congressmen, who wholeheartedly support the defence effort. On receipt of complaints about forcible collections in respect of certain educational institutions, the State Government immediately issued instructions to the Director of Public Instruction to see that no forcible collections are made in any institution.

The State Government admit that certain undesirable incidents cannot be completely ruled out. They (the State Government) have tried to prevent undesirable practices and are determined to check them whenever they come to their notice. In spite of undesirable comments in certain quarters, the response of the people has been fairly generous and the collection has exceeded Rs. 110 lakhs. It may be appreciated that without spontaneous response from the people, the collection of this nature would not have been possible.

#### Overtime Work done by Workers in Industries

885. **Shri Hari Vishnu Kamath:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that in several industries and establishments in both sectors, public and private, workers have agreed to work, and are actually working overtime without extra wages during the period of Emergency;

(b) if so, in which industries and establishments;

(c) whether the quantum of wages for such overtime work are being paid by the employers or managers into the National Defence Fund;

(d) whether the extra profits reaped as a result of such overtime work, as also managing agents' remuneration, whenever admissible, are also

paid into the National Defence Fund; and

(e) if not, the reason thereof?

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** (a) to (e). It is reported that in some Enterprises workers are working overtime without claiming overtime rates of wages and that earnings for the period are being donated to the National Defence Fund. The Central Employers' Organisations have advised their constituents to contribute to the National Defence Fund a portion of their profits. Some of them have laid down a specific formula, e.g., 5% of the assessable income in the case of industrial companies, for contribution to the Defence Fund. The details are, however, not available.

#### Border Roads Development Board

886. { **Shri Hari Vishnu Kamath:**  
**Shri Surendranath Dwivedy:**

Will the Minister of Defence be pleased to state:

(a) the personnel of the Border Roads Development Board;

(b) whether any change is contemplated; and

(c) if so, the nature thereof?

**The Minister of Defence (Shri Y. B. Chavan):** (a) The Border Roads Development Board is composed of 14 members including the Prime Minister, who is the Chairman. The members are—

The Defence Minister,  
Shri V. K. Krishna Menon,  
Cabinet Secretary,  
Foreign Secretary,  
Transport Secretary,  
Defence Secretary,  
Secretary, Kashmir Affairs,  
Chief of the Army Staff,

Chief of the Air Staff,  
Financial Adviser (Defence),  
Consulting Engineer (Road Development),  
Director-General, Border Roads, and  
Secretary, Border Roads Development Board.

(b) No, Sir.

(c) Does not arise.

चीनी विमानों द्वारा भारतीय वायु-क्षेत्र का अतिक्रमण

८८८. { श्री प्रकाशवीर शास्त्री :  
श्री राम सेवक यादव :  
श्री बिशन चन्द्र सेठ :  
श्री हेम बबग्रा :  
श्री राम रतन गुप्त :  
श्री मंत्री :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) २० अक्टूबर, १९६२ के बाद चीनी विमानों द्वारा कितनी बार भारतीय वायु-क्षेत्र का अतिक्रमण किया गया;

(ख) क्या इस सम्बन्ध में भारतीय सेनाओं को कुछ विशेष आदेश दिये गये हैं; और

(ग) क्या यह भी सच है कि चीन को यह चेतावनी दे दी गयी है कि चीनी विमानों द्वारा भारतीय वायु-क्षेत्र का अतिक्रमण सहन नहीं किया जायेगा?

प्रतिरक्षा मंत्री (श्री यशवन्तराव चव्हाण) : (क) तीन ।

(ख) उपयुक्त अनुदेश पहले से ही विद्यमान हैं ।

(ग) चीन सरकार को विरोध पत्र भेजे गए हैं, और उन्हें ऐसे उतेजक कार्य फौरन बन्द कर देने को कहा गया है ।

उत्तर प्रदेश में सैनिक स्कूल

८८९. श्री भक्त वर्मान : क्या प्रतिरक्षा मंत्री ६ सितम्बर, १९६२ के अतारांकित प्रश्न संख्या २४४१ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि उत्तर प्रदेश में एक सैनिक स्कूल खोलने का जो प्रश्न विचाराधीन था उसके सम्बन्ध में क्या प्रगति हुई है ?

प्रतिरक्षा मंत्री (श्री यशवन्तराव चव्हाण) : मामला अभी उत्तर प्रदेश राज्य सरकार के विचाराधीन है ।

Training of Defence Service Officers Abroad

890. Shri Mohsin: Will the Minister of Defence be pleased to state:

(a) whether any officers from the Defence Services were sent abroad for training during 1962; and

(b) if so, how many were sent and where?

The Defence Minister (Shri Y. B. Chavan): (a) Yes, Sir.

(b) 165, officers from the three Services have been sent to Australia, Canada, France, Holland, Hong Kong, Sweden, Switzerland, U.K., U.S.A. and U.S.S.R.

Col. Bhattacharya

891. Shri Bibhuti Mishra: Will the Prime Minister be pleased to state:

(a) whether it is a fact that Col. Bhattacharya jailed in East Pakistan has filed an application in the Dacca courts; and

(b) if so, what judgment has been given by the courts?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) Yes, Sir. Lt. Col. Bhattacharya submitted two petitions to the Chief Justice of the Dacca High Court con-